

DIVISION BENCH

ITEM NO.109

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.22/2024 IN CP (IB) No.67/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 15th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	UNION BANK OF INDIA V/S GURMIT SINGH MANN (GUARANTOR OF M/S UNIWORLD SUGAR PVT. LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Sandeep Arora, Adv. : *For the Union Bank of India/ FC*
- Ms. Prachi Johri alongwith
Sh. Abhijit Chatterji &
Ms. Abhipsa Sahu, Advs. : *For the Personal Guarantor*
- Sh. Maneesh Kumar, Adv. : *For the RP, Mr. Sumit Shukla present
in person in both matters*

ORDER

- 1. Ld. Counsel representing the Personal Guarantor states that in compliance of the previous order dated 09th July, 2024, the objections on behalf of the Personal Guarantor is being filed during the course of the day with advance copy to be supplied to the other side.**
- 2. Let the needful be done within the aforesaid stipulated period of time. The matter is adjourned for further hearing on 24th July, 2024, to come up higher on the Board.**

IA No.22/2024

- 1. This application has been filed for taking on record the RP report. As recorded**

-Sd-

-1/2-

-Sd-

in our previous order dated 12th January, 2024 vide para 1, the said report has already been taken on record. Yet the said IA is still being reflected in the cause list.

2. Registry is directed to take a note of it and since the report has already been taken on record, hence IA No.22/2024 is already stands disposed off in terms of the aforesaid order dated 12th January, 2024.

-Sd-
(Ashish Verma)
Member (Technical)
15th July, 2024

Pushpendra Kumar
(Private Secretary)

-Sd-
(Praveen Gupta)
Member (Judicial)